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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. No. 212/397-398/NCLT/AHM/2017 (New)  
C.P. No. 83/397-398/CLB/MB/2011(Old)**

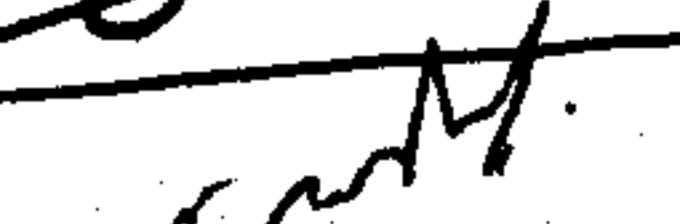
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company: **Yogesh Mehra & Ors.**  
V/s.  
**Enercon GmbH & Ors.**

Section of the Companies Act: **Section 397-398 of the Companies Act, 1956**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	MS. SHANEDA MADRASWALA	ADV.	RESPONDENT NO. 1	
2.	MR. ANIP A. GANDHI	ADV.	Petitioner No. 1	
3.	MR. RASHID BOATWALLA	Adv.	Petitioner No. 1	
4.	MR. RASHESH SANJANWALA	Sr. Adv.	Petitioner No. 2	
5.	MS. BHARGAVI KANNAN	Adv.	Petitioner No. 2	
6.	MS. MANASA S.	Adv.	Pet. No. 3-7	
7.	MR. SHYAM MEHTA	Sr. Adv.	Pet. No. 3-7	
8.	MR. SAHIL SHAH	Adv.	Pet. No. 3-7	

Learned Advocate Mr. Anip Gandhi with Learned Advocate Rashid Boatwalla present for petitioner no. 1. Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Ms. Bhargavi Kannan present for petitioner no. 2. Learned Senior Advocate Mr. Shyam Mehta with Learned Advocate Mr. Sahil Shah with Learned Advocate Ms. Manasa S present for petitioner no. 3 to 7. Learned Advocate Ms. Shaheda Madraswala present for Respondent no. 1.

Respondent no. 1 filed two sets of record. Respondent shall supply copy of one set in a soft form to the petitioners other Respondent.

Meanwhile parties who are on record shall file their pleadings, if any.

Meanwhile office is directed to renumber the pending application and list them on hearing along with main petition.

List the matter on 25.07.2017

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19<sup>th</sup> day of April, 2017.